

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE, AT PUNE

O. A. No. 07/ 2023 (WZ)

Mr. Dattatraya Phalke & Anr. --- Applicants

Vs.

Union of India & Ors. --- Respondents



**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 i.e. MPCB**

I, Jagannath S. Salunkhe, Age 54 years, Occupation- Service, the Regional Officer, of Maharashtra Pollution Control Board at Kolhapur i.e. Respondent No. 3, having my office address at Udyog Bhawan, Near Collector Office, M.P.C. Board, Kolhapur -416002 do hereby state on solemn affirmation as under-

1. I am the Regional Officer of the Respondent No. 3 Board at Kolhapur and the area in which the Respondent No. 1 industry is situated comes under my jurisdiction as far as the implementation of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Solid Waste Management Rules, 2016 are concerned. I am filing this Affidavit on behalf of the Respondent No. 3.
2. I say and submit that the substantial question of affecting the environment by Respondent No. 9 is made out in the present application by the Applicants stating that the Respondent No. 9/PP is carrying out the illegal mining in Gat Nos. 80 & 95 of Village Jadhewadi, Taluka- Ajara, District- Kolhapur and it has prayed that these illegal

mining activities need to be stopped forth-with and a Committee of experts needs to be constituted to assess the grave and irreparable damage and degradation caused to the environment and ecology.

3. I say and submit that the Respondent No. 9/PP has obtained its Consent to Establish under Orange category on 24/11/2022 for its plant situated at Gat No. 80 of Village Jadhewadi, Tal - Ajara, Dist. - Kolhapur for crushing activity of stone aggregate of 750 Ton/D and Sand of 50 Ton/D. Copy of consent to establish is annexed herewith as an **Annexure - 1.**

4. I say and submit that the Respondent No. 9/PP has obtained its first consent to operate on 28/12/2022 for its plant situated at Gat No. 80 of Village Jadhewadi, Tal - Ajara, Dist. - Kolhapur for crushing activity of stone aggregate of 750 Ton/D and Sand of 50 Ton/D which is valid up to 31.12.2024. Copy of consent to operate is annexed herewith as an **Annexure - 2.**

5. I say and submit that also the officials of Board on 08/03/2023 visited the Respondent No. 9/PP at Gat No. 95 & 80 of Village Jadhewadi, Tal - Ajara, Dist. - Kolhapur along with Circle Officer, Uttur, Tal. - Ajara and Talathi - Jadhewadi, Tal - Ajara and during the said visit it observed that, for that the Respondent No. 9/PP on 16/12/2022 has obtained its order of provisional permit from Additional Collector, Kolhapur which is valid up to 15/04/2023 for the excavation and transportation of 10,000 brass of minor minerals (Murum & Stone) for the both Gat Nos. Copy of order of provisional permit and excavation report are annexed herewith as an **Annexure - 3 & 4.**



Also, there is stone crusher in Gat No. 80 only wherein crusher activity not found in operation on 07/03/2023 and 08/03/2023 due to which again on 09/03/2023 and 10/03/2023 the Board officials carried out ambient air monitoring towards the east and west sides of the stone crusher. Results of the ambient air monitoring are awaited. Copy of the visit report of stone crusher is annexed herewith as an **Annexure 5.**

6. I say and submit that based on the non-compliances observed during the visit carried out by the officials of the Board dated 08/03/2023, the Board on 14/03/2023 has issued following directions -

- a. Industry has not provided water sprinkling arrangement at discharge point.
- b. Industry has not developed green belt around the stone crusher unit as well as not provided wind breaking wall to it.
- c. Industry has obtained 07 marks out of 10 marks overall as per marking system for stone crusher. Copy of the directions issued by Board is annexed herewith as an **Annexure - 6.**

7. I say and submit that the permission for excavation of minor mineral including murum and stone falls under the purview of the Revenue Department, Govt. of Maharashtra.

Solemnly affirmed on this 20<sup>th</sup> day of March 2023 at Kolhapur.

I know the affiant.

For and on behalf of  
Respondent No. 3 i.e. MPCB

23 MAR 2023

*[Signature]*

ADVOCATE

(Jagannath S. Salunkhe)  
Regional Officer, MPCB Kolhapur

Notary Sr.No. 9206/2023

**BEFORE ME**

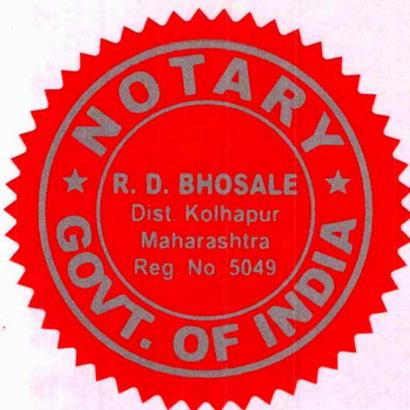
*[Signature]*

**R. D. BHOSALE**

Notary (Govt. Of India)

Notary Court, Kolhapur (MAH)

Phone No. - 416 002



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952  
0231-2660448  
Fax: 0231-2652952  
Website: <http://mpcb.gov.in>  
Email: [rokolhapur@mpcb.gov.in](mailto:rokolhapur@mpcb.gov.in)



Maharashtra Pollution  
Control Board, Udyog  
Bhavan Building, Near  
Collectarate Office,  
Kolhapur - 416 002

**ORANGE/S.S.I (O64)**  
**No:- Format1.0/RO/UAN**  
**No.0000150989/CE/2211001958**

Date: 24/11/2022

To,  
**Rajendra Singh Bhamboo Infra Private Limited**  
**Gat No. 80,Vill. Jadhewadi,**  
**Tal. Ajara, Dist. Kolhapur.**



Your Service is Our Duty

**Sub: Granted Consent to Establish under Orange Category**

**Ref: Application UAN No.0000150989**

Your application No.MPCB-CONSENT-0000150989 Dated 17.10.2022

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.6.3189 Crs. (As per C.A Certificate submitted by industry )**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Aggregate	750	Ton/D
2	Sand	50	Ton/D

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.2	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D. G. Set (1010 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)



*J. S.*

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Signed by: J. S. Salunkhe  
Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
rokolhapur@mpcb.gov.in  
2022-11-24 16:28:15 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2210002211	19/10/2022	Online Payment

**Copy to:**

1. Sub-Regional Officer, MPCB, Kolhapur  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
B] Treatment - NA  
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.2 CMD of sewage.  
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	95.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	D. G. Set (1010 KVA)	Acoustic Enclosure	3.00	Diesel 28 Ltr/Hr	-	NA	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. **A] Installation and Operations of Stone Crushing Unit:**
1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
  2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
  3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
  4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
  5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
  6. All approach roads and ramps shall be metalled.
  7. Curtain or wall shall be provided surrounding the stone crusher.
  8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
  9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.
- B] Air Pollution Control Measures:**
1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
  2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
  3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
  4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
  5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

**C] Miscellaneous:**

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C To E	25000/-	Within 15 Days	Towards O & M of Pollution Control System & Compliance of Consent Conditions	Six Months	31.12.2023

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



**SCHEDULE-IV****General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 0231-2652952  
0231-2660448  
Fax: 0231-2652952  
Website: <http://mpcb.gov.in>  
Email: [rokolhapur@mpcb.gov.in](mailto:rokolhapur@mpcb.gov.in)



Maharashtra Pollution  
Control Board, Udyog  
Bhavan Building, Near  
Collectorate Office,  
Kolhapur - 416 002

**ORANGE/S.S.I (O64)**  
No:- Format1.0/RO/UAN  
No.0000156451/CO/2212002236

Date: 28/12/2022

To,  
Rajendra Singh Bhamboo Infra Private Limited  
G.No. 80, Vill- Jadhewadi  
Ajara, Kolhapur-Kolhapur



Your Service is Our Duty

**Sub: Grant of consent to Operate under Orange Category**

**Ref:** Application vide UAN No. MPCB-CONSENT-0000156451

Your application No.MPCB-CONSENT-0000156451 Dated 17.12.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- Consent to Operate is granted for the period valid up to 31.12.2024.**
- The capital investment of the project is Rs.6.3189 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 6.3189 Crs + Expansion/Increase in C.I. - Rs. 00 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Aggregate	750	Ton/D
2	Sand	50	Ton/D

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.2	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	DG Set	Chimney	1	As per Schedule -II

## 6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

## 7. Conditions under Hazardous &amp; Other Wastes (M &amp; T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.



*J. S. Salunkhe*

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Signed by: J. S. Salunkhe  
Regional Officer  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
rokolhapur@mpcb.gov.in  
2022-12-28 19:19:16 IST

## Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2212002777	19/12/2022	Online Payment

## Copy to:

- Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.  
B) Treatment - NA  
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.2 CMD of sewage.  
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	95.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	1

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
DG Set (1010 KVA)	Chimney	Acoustic Enclosure	3.00	Diesel 28 -- NA--	-	NA	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. **A] Installation and Operations of Stone Crushing Unit:**
1. Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
  2. Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
  3. Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
  4. All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
  5. Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
  6. All approach roads and ramps shall be metalled.
  7. Curtain or wall shall be provided surrounding the stone crusher.
  8. Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
  9. Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

**B] Air Pollution Control Measures:**

1. Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
2. Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
3. Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
4. Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
5. The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

**C] Miscellaneous:**

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	25000	15 days	O & M of Pollution control System	Continuous	Six months more than the consented period

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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महाराष्ट्र शासन

जिल्हाधिकारी कार्यालय, कोल्हापूर  
खनिकर्म शाखा  
स्वराज भवन, नागाळा पार्क, कोल्हापूर

E-mail - kolhapur.dmo@gmail.com

क्र/मौ.ख./एसआर/05/2022

दि. 16/12/2022

वाचले -

- 1) मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांचा दि. 01/11/2022 रोजीचा अर्ज.
- 2) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि.18/07/2013
- 3) तहसिलदार, आजरा यांचेकडील अहवाल पत्र क्र. गौणखनिज/कावि/261/2022, दि. 14/11/2022.

## तात्पुरता परवाना आदेश

ज्या अर्शी, मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांनी दि. 1/11/2022 रोजी मौ. जाधेवाडी, ता. आजरा येथील गट नं. 95 क्षेत्र 1.00 हे. आर. मधून 10,000 ब्रास गौण खनिज (मुरुम, दगड) उत्खनन करून वाहतूक करणेबाबत तात्पुरती परवानगी मिळणेसाठी अर्ज केला आहे. सदर गौण खनिज हे अंबोली-आजरा-संकरेश्वर येथील राष्ट्रीय महामार्गाचे कामासाठी वापरणार आहेत. तरी अर्जदार यांना 10000 ब्रास गौण खनिज (मुरुम, दगड) उत्खननाकरीता मान्यता देणेत आलेली असून अर्जदार यांनी 10000 ब्रास गौण खनिज (मुरुम, दगड) साठीची स्वामित्वधनाची रक्कम व इतर आवश्यक रक्कमा चलनाने सरकारी खजिन्यात भरलेली असून त्याचा तपशील खालील प्रमाणे

तपशील	रक्कम	चलन नं. व दिनांक
अर्ज फी	रु. 5000/-	GRN MH100974469220223P, Dt. 27/10/2022
भूभाडे व अकृषिक आकारणी	रु. 36000/-	GRN MH1001210500020223P, Dt. 13/12/2022 Deface no. 000605496220223, Dt. 15/12/2022
स्वामित्वधन (600/- रु प्रतिब्रास प्रमाणे)	रु. 60,00,000/-	
खनिज प्रतिष्ठान, कोल्हापूर 10%	रु. 6,00,000/-	खनिज विकास प्रतिष्ठान, कोल्हापूर चे खात्यावर ऑनलाईनद्वारे दि. 15/12/2022 रोजी जमा केलेले आहेत. UTR No. KKBKR22022121505896013. दि. 15/12/2022
वाहतूक पायस रक्कम	रु. 1,65,200/-	Invoice No. MK22-23/20711, दि. 13/12/2022

सबब, महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि. 18/07/2013 मधील तरतुदीच्या अनुषंगाने मी, अपर जिल्हाधिकारी, कोल्हापूर मला प्राप्त अधिकारानुसार भे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांना मौ. जाधेवाडी, ता. आजरा येथील गट नं. 95 क्षेत्र 1.00 हे. मधून 10000 ब्रास गौणखनिज (मुरुम, दगड) या गौणखनिजासाठी दि. 16/12/2022 ते दि. 15/04/2023 या मुदतीपर्यंत उत्खनन करून वाहतूक करणेसाठी परवानगी देत आहे.

वाहतूक पास		वाहनांचा तपशिल
1 ब्रास	2 ब्रास	ट्रक/डपर/ट्रक्टर नं.
पास क्र.	पास क्र.	

सदरची परवानगी ही महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि.18/07/2013 मधील तरतुदीस पात्र राहून खालील अटी व शर्तीवर देणेत येत आहे.

- 1) हा परवाना दिनांक :- 16/12/2022 ते दि. 15/04/2023 या कालावधी पर्यंत वैध राहिल. ज्या ठिकाणातुन गौणखनिज काढणार आहे तेथील हद्दी उरवून घेऊन कब्जेपट्टी करताच गौणखनिज उचलणेत सुरुवात करणेची आहे.
- 2) ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.
- 3) ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणतेही गौणखनिज किंवा मुख्य खनिज खाणकाम करताना आढळून आल्यास, ही बाब आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळवण्यात येईल.
- 4) परवानाधारक परवाना क्षेत्रातुन उत्खनन केलेले गौणखनिज, काढून नेलेल्या गौणखनिजाचे प्रमाण, विक्री प्रमाणके, कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन व इतर आकार यांचे संपूर्ण अचूक लेखे ठेविले.
- 5) परवानाधारकाने उत्खनन व वहातूकीवेळी होणा-या अपघातांची माहिती सक्षम अधिकारी आणि ज्या जिल्ह्यात ते क्षेत्र असले, त्या जिल्ह्याचे जिल्हादंडाधिकारी व जिल्हा पोलीस अधीक्षक यांना तात्काळ दिली पाहिजे.
- 6) परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क असणार नाही.
- 7) विभागीय वन अधिका-याने किंवा त्याबाबतीत त्याने प्राधिकृत केलेल्या अशा अधिका-याने निश्चित केलेली नुकसानभरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पूर्वमान्यतेशिवाय परवानाधारक कोणतेही झाड तोडणार नाही किंवा त्याला इजा पोचवणार नाही.
- 8) परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदिरे, नद्या, नाले, जलाशय, दफनभूमी, रेल्वेमार्ग इत्यादीपासून ब्लॉस्टिंग करणार असलेस दोनशे मीटर्स व ब्लॉस्टिंग करणार नसलेस पन्नास मीटर्सच्या अंतराच्या आत खाणकाम करणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोचवणार नाही.
- 9) परवानाधारक हा भूविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-याला आणि खाणीची जमीन ज्यांच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन प्राधिका-याला परवान्याखालील खाणक्षेत्रात किंवा त्यालगत प्रवेश करण्यास आणि कोणत्याही वेळी खाणकामांची तपासणी करण्यास आणि वरील शर्त (4) अनुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकातील लेख्यांची तपासणी करण्यास आणि माल पाठविणे, विक्री इत्यादीच्या तपशिलांची पडताळणी करण्यास परवानगी देईल.
- 10) परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकारजमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल संहिता, 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, 1957 याखाली तरतुदीनुसार परवानाधारक शिक्षंस पात्र असले.

- 11) या शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकारजमा करण्यात येईल.
- 12) परवान्यात मंजूर केलेला खनिज माल काढून संपल्यावर परवानाधारक परवाना सक्षम अधिका-याला परत करील आणि काढून घेण्यात आलेल्या खनिज मालाचे प्रमाण, वाहतूकीचे व ज्यांना हा माल विकण्यात आला त्या पक्षकारांचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशील दर्शविणारे संपूर्ण विवरणपत्र सक्षम अधिका-याला सादर करील आणि सक्षम अधिका-याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशील, पुस्तके इत्यादी त्याच्याकडे सादर करील.
- 13) परवानाधारक हा परवान्यात मंजूरी दिलेल्या क्षेत्राबाहेर वाहतूकीच्या कोणत्याही साधनाने पाठवण्यात येणा-या प्रत्येक खनिजासोबत वाहतूक पास नमुना-ण मध्ये देईल व तो पास या नियमांत विहित करण्यात आलेल्या तरतुदीनुसार असेल.
- 14) प्रत्येक परवानाधारक पृढाल महिन्याच्या 10 तारखेच्या आत खाणीच्या ठिकाणाहून काढण्यात आलेल्या मालाचे प्रमाण परवानाधारकाचे नाव, खाणीच्या ठिकाणावरील विक्री किंमत यांचे मासिक विवरणपत्र नमुना - ड मध्ये संबंधित महसूल प्राधिकारी किंवा खाणकाम अधिकारी यांच्याकडे सादर करील.

15) सर्वसाधारण शर्ती :-

- 1) खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व सांविधिक परवानगी घेण्यात येईल.
- 2) खाणकाम सुयोदयापासून सुर्यास्ता पर्यंतच करण्यात यावे.
- 3) कोणत्याही पुलाच्या आणि/किंवा बंधा-याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
- 4) पुरातत्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानवनिर्मित ठिकाणाच्या सानिध्यात खाणकाम करण्यात येणार नाही.
- 5) प्रकल्पासाठी पाण्याची जरूरी असल्यास खाणपट्टाधारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (भूपृष्ठावरील पाणी किंवा भूजल) सक्षम प्राधिकरणांची आवश्यक तो पूर्वपरवानगी घेईल.
- 6) जर काही सांडपाणी असले तर, पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदुषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकांनुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
- 7) कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही.
- 8) कोणतेही खनिज सांडू नये किंवा त्याची धूळ उडू नये यासाठी ट्रक किंवा ट्रॅक्टरस ताडपत्राने किंवा योग्य अशा इतर साधनांने झाकून खनिज मालाची वाहतूक केली जाईल.
- 9) केंद्रीय प्रदुषण नियंत्रण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदुषण नियंत्रित राहण्यासाठी उपाययोजना करण्यात येतील.

16) परवाना धारकाने खालील नमुनेत रजिस्टर टेवणेचे आहे.

अ.क्र.	दिनांक	खनिज वाहतूक करणा-या वाहनांचा क्र.	वाहन चालकाचे नांव व पत्ता	वाहतूक केलेले खनिज ब्रास	या नोंदीसह एकूण उचललेले खनिज - प्रोप्रिसिक्ट टोटल	गा. का. तलाठी/पो.पा.कोतवाल यांची सही
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- 17) प्रमाणित खनिज प्लॉटमध्ये खनिज वाहतूक करणेपूर्वी प्रत्येक ट्रक/ट्रॅक्टरची नोंद वरील रजिस्टरमध्ये ठेऊन त्यावर त्याचक्षणी तलाठी/पो.पा/कोतवाल यांची स्वाक्षरी घेणे आवश्यक आहे. व रजिस्टर मध्ये प्रत्येक खेपेचे वेळी पूर्णपणे नोंदी करणेची आहे.
- 18) प्रत्येक आठवडयास (दर सोमवारी) खनिज वाहतूकीचा अहवाल तलाठी/तहसिल कार्यालयास बिनचूक पाठविणेचा आहे.
- 19) खनिज वाहतूकीचे हिशोब महसूल अधिकारी मागतील त्यावेळी तपासणीसाठी हजर करणेचे आहेत. हिशोबात कोणताही दोष आढळलेस परवाना तात्काळ रद्द केला जाईल.
- 20) पावती बुकावर जिल्हाधिकारी कार्यालयाचे सही शिक्के करून घेणेचे आहेत. पावती क्रमांक ----- ते ---- -- एकूण शिल्लक ----- पासस या कार्यालय मध्ये जमा करावेत.
- 21) सदर परवान्याची मुदत दिनांक :- 16/12/2022 ते दि. 15/04/2023 अखेर राहिल.  
गौण खनिजाची वाहतूक करणारे वाहने ही ताडपत्राने आच्छादित करून वाहतूक करणे बंधनकारक आहे. लगतच्या शेतक-याची गौण खनिज उत्खननाबाबत कोणतीही तक्रार आलेस व त्या तक्रारीत तथ्य आढळलेस सदरचा परवाना रद्द समजणं यावा.
- 22) परवाना कालावधीमध्ये सदर गटासंदर्भात मा. उच्च न्यायालय व इतर न्यायालयातील दाव्याबाबत कोणतेही आदेश प्राप्त झालेस सदरचे उत्खनन बंद करणेत येवून परवाना रद्द समजणेत यावा.



- 23) ज्या कारणासाठी खनिज परवाना मंजूर केलेला आहे. त्याच कारणासाठी खनिजाचा वापर करणेचा आहे.
- 24) उक्त नमुद परवान्याची मुदत कोणत्याही परिस्थितीमध्ये वाढविले जाणार नाही.
- 25) प्रस्तुत परवान्याचे झेरॉक्स अगर डुप्लीकेटप्रतीचा वापर करुन याचा दुरुपयोग होत असलेचे दिसून आलेस परवाना रद्द केला जाईल. तसेच संबंधितावर कायदेशीर कारवाई केली जाईल.
- 26) वरील कोणत्याही अटीचा भंग केले स परवाना ताबडतोब रद्द करुन परवाना धारकास तो कारवाईस पात्र असेल तर त्याचेवर कायदेशीर कारवाई केली जाईल
- 27) सदर मुदतीत माती वाहतूक चालकांने खालील वाहनाने करणेची आहे. यात इकडील पूर्व परवानगीशिवाय बदल करणेचा नाही.
- 28) गौणखनिज वाहतूक करण्या पूर्वी वाहतूक पास पुस्तकामधील दिलेल्या सुचनेप्रमाणे वाहतूक पास रजिस्टर मोबाईल नंबरद्वारे SMS केले नंतरच वाहतूक करावी.

स्थळ प्रतिवर मा. अपर जिल्हाधिकारी  
यांची स्वाक्षरी आहे.

अपर जिल्हाधिकारी, कोल्हापूर करीता

प्रति,

- 1) मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांना अनुपालनार्थ
- 2) उपविभागीय अधिकारी, भूदरगड यांना माहिती व उचित कार्यवाहीस्तव
- 3) तहसिलदार, आजरा यांना पुढील योग्य त्या कार्यवाहीसाठी  
गौण खनिज तात्पुरता परवाना दिले क्षेत्राची वेळोवेळी तपासणी करावे जेणे अर्जदार यांचेकडून मंजूर ब्रासपेक्षा जादाचे उत्खनन होणार नाही याची दक्षता घ्यावी.
- 4) मंडळ अधिकारी उत्तूर, ता. आजरा
- 5) गा.का. तलाठी जाधेवाडी, ता. आजरा

2/- सदरचे उत्खनन पूर्ण झालेनंतर परवाण्यातील नमुद गट नंबरचा प्रत्यक्ष जागेवर जावून केले उत्खननाची मोजमापे घेवून त्याचा पंचनामा करुन रिपोर्ट इकडील कार्यालयाकडे सादर करणेचा आहे.



अपर जिल्हाधिकारी, कोल्हापूर करीता

*[Handwritten Signature]*  
16/12/2022



महाराष्ट्र शासन  
जिल्हाधिकारी कार्यालय कोल्हापूर  
खनिकर्म शाखा  
स्वराज भवन, नागाळा पार्क, कोल्हापूर

Emailid-kolhapur.dmo@gmail.com

क्र. कार्या./6अ/आरआर/ १२६५ /2022

दि. 12/12/2022

प्रति,

राजेंद्र सिंह भाम्भू इन्फ्रा प्रा. लि.  
पत्ता. 108 1 ला मजला निलकंठ बिल्डिंग गांधी पथ,  
वैशाली नगर, जयपूर (राजस्थान)

**विषय** - स्वामित्वधन व इतर रकमा भरणा करणेबाबत.

**संदर्भ** - आपलेकडील दि. 1/11/2022 रोजीचा अर्ज.

उपरोक्त विषयान्वये आपण संदर्भाकीत पत्रान्वये मौ. जाधेवाडी ता. आजरा, जि. कोल्हापूर येथील गट नं. 95 मधील अंदाजे 10000 ब्रास गौण खनिज वाहतूक करणार असलेने त्याकरीता तात्पुरता परवाना मिळणेस विनंती केलेली आहे.

तरी खालील तक्त्यात नमुद केलेनुसार रकमा शासन जमा करून चलनाच्या प्रती या कार्यालयास सादर कराव्यात जेणेकरून परवाना देण्याबाबत उचित कार्यवाही करण्यात येईल.

गौण खनिज परिमाण (ब्रास)	स्वामित्वधन (रुपये)	खनिज विकास प्रतिष्ठान निधी	टि.सी.एस. (2%)	भूपृष्ठ भाडे
• 10000	60,00,000/-	6,00,000/-	1,20,000/-	• 9000/-

(आनंद पाटील) 12-12-2022  
जिल्हा खनिकर्म अधिकारी,  
कोल्हापूर



महाराष्ट्र शासन

## जिल्हाधिकारी कार्यालय, कोल्हापूर

खनिकर्म शाखा

स्वराज भवन, नागाळा पार्क, कोल्हापूर



E-mail: kolhapur.dmo@gmail.com

क्र/गो.ख./एसआर/04/2022

दि. 16/12/2022

वाचले-

- 1) मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांचा दि. 01/11/2022 रोजीचा अर्ज.
- 2) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि.18/07/2013
- 3) तहसिलदार, आजरा यांचेकडील अहवाल पत्र क्र. गौणखनिज/कावि/260/2022, दि. 14/11/2022.

## तात्पुरता परवाना आदेश

ज्या अर्थी, मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांनी दि. 1/11/2022 रोजी मौ. जाधेवाडी, ता. आजरा येथील गट नं. 80 क्षेत्र 3.20 हे. आर. मधील श्री. गोविंद रामा ऊर्फ रामचंद्र कुरुणकर व इतर ४ सर्व राहणार जाधेवाडी, ता. आजरा, जि. कोल्हापूर यांची जमीन उंच सखल असलेने सपाटीकरण करून देणार असून सपाटीकरण दरम्यान सदर जागेतील जादाचे अंदाजे 10,000 ब्रास गौण खनिज (मुरुम, दगड) उत्खनन करून वाहतूक करणेबाबत तात्पुरती परवानगी मिळणेसाठी अर्ज केला आहे. सदर गौण खनिज हे अंबोली-आजरा-संक्रेश्वर येथील राष्ट्रीय महामार्गाचे कामासाठी वापरणार आहेत. तरी अर्जदार यांना 10000 ब्रास गौण खनिज (मुरुम, दगड) उत्खननाकरीता मान्यता देणेत आलेली असून अर्जदार यांनी 10000 ब्रास गौण खनिज (मुरुम, दगड) साठीची स्वामित्वधनाची रक्कम व इतर आवश्यक रक्कमा चलनाने सरकारी खजिन्यात भरलेली असून त्याचा तपशील खालील प्रमाणे

तपशील	रक्कम	चलन नं. व दिनांक
अर्ज फी	रु. 5000/-	GRN MH009980422202223P, Dt. 01/11/2022
भूभाडे व अकृषिक आकारणी	रु. 36000/-	GRN MH0012105772202223P, Dt. 13/12/2022 Deface no. 0006055378202223, Dt. 15/12/2022
स्वामित्वधन (600/- रु प्रतिब्रास प्रमाणे)	रु. 60,00,000/-	
खनिज प्रतिष्ठान, कोल्हापूर 10%	रु. 6,00,000/-	खनिज विकास प्रतिष्ठान, कोल्हापूर चे खात्यावर ऑनलाईनद्वारे दि. 15/12/2022 रोजी जमा केलेले आहेत. UTR No. KKBKR22022121505895907, दि. 15/12/2022
वाहतूक पासम रक्कम	रु. 1,65,200/-	Invoice No. MK22-23/20715, दि. 13/12/2022

सबब, महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि. 18/07/2013 मधील तरतुदीच्या अनुषंगाने मी, अपर जिल्हाधिकारी, कोल्हापूर मला प्राप्त अधिकारानुसार मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांना मौ. जाधेवाडी, ता. आजरा येथील गट नं. 80 क्षेत्र 3.20 हे. मधून सपाटीकरण करतांना निघालेले जादाचे अंदाजे 10000 ब्रास गौणखनिज (मुरुम, दगड) या गौणखनिजासाठी दि. 16/12/2022 ते दि. 15/04/2023 या मुदतीपर्यंत उत्खनन करून वाहतूक करणेसाठी परवानगी देत आहे.

वाहतूक पास		वाहनांचा तपशिल
1 ब्रास	2 ब्रास	ट्रक/डंपर/ट्रक्टर नं.
पास क्र.	पास क्र.	

सदरची परवानगी ही महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम 2013 दि.18/07/2013 मधील तरतुदीस पात्र राहून खालील अटी व शर्तीवर देणेत येत आहे.

- 1) हा परवाना दिनांक :- 16/12/2022 ते दि. 15/04/2023 या कालावधी पर्यंत वैध राहिल. ज्या ठिकाणातून गौणखनिज काढणार आहे तेथील हद्दी ठरवून घेऊन कब्जेपट्टी करताच गौणखनिज उचलणेस सुरुवात करणेची आहे.
- 2) ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.
- 3) ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणतेही गौणखनिज किंवा मुख्य खनिज खाणकाम करतांना आढळून आल्यास, ही बाब आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळवण्यात येईल.
- 4) परवानाधारक परवाना क्षेत्रातून उत्खनन केलेले गौणखनिज, काढून नेलेल्या गौणखनिजांचे प्रमाण, विक्री प्रमाणके, कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन व इतर आकार यांचे संपूर्ण अचूक लेखे ठेविले.
- 5) परवानाधारकाने उत्खनन व वहातूकोवेळी होणा-या अपघातांची माहिती सक्षम अधिकारी आणि ज्या जिल्ह्यात ते क्षेत्र असले, त्या जिल्ह्याचे जिल्हादंडाधिकारी व जिल्हा पोलीस अधीक्षक यांना तात्काळ दिली पाहिजे.
- 6) परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क असणार नाही.
- 7) विभागीय वन अधिका-याने किंवा त्याबाबतीत त्याने प्राधिकृत केलेल्या अशा अधिका-याने निश्चित केलेली नुकसानभरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पूर्वमान्यतेशिवाय परवानाधारक कोणतेही झाड तोडणार नाही किंवा त्याला इजा पोचवणार नाही.
- 8) परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदिरे, नद्या, नाले, जलाशय, दफनभूमी, रेल्वेमार्ग इत्यादीपासून ब्लास्टिंग करणार असलेस दोनशे मीटरस व ब्लास्टिंग करणार नसलेस पन्नास मीटरसच्या अंतराच्या आत खाणकाम करणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोचवणार नाही.
- 9) परवानाधारक हा भूविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-याला आणि खाणीची जमीन ज्यांच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन प्राधिका-याला परवान्याखालील खाणक्षेत्रात किंवा त्यालगत प्रवेश करण्यास आणि कोणत्याही वेळी खाणकामांची तपासणी करण्यास आणि वरील शर्त (4) अनुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकांतील लेख्यांची तपासणी करण्यास आणि माल पाठविणे, विक्री इत्यादीच्या तपशिलांची पडताळणी करण्यास परवानगी देईल.
- 10) परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकारजमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल संहिता, 1966 आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, 1957 याखाली तरतुदीनुसार परवानाधारक शिक्षेस पात्र असेल.



- 11) या शर्तीचा भंग केल्याचे दिसून आल्यास परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेला खनिजमाल सरकारजमा करण्यात येईल.
- 12) परवान्यात मंजूर केलेला खनिज माल काढून संपल्यावर परवानाधारक परवाना सक्षम अधिका-याला परत करील आणि काढून घेण्यात आलेल्या खनिज मालाचे प्रमाणे, वाहतूकीचे व ज्यांना हा माल विकण्यात आला त्या पक्षकारांचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशील दर्शविणारे संपूर्ण विवरणपत्र सक्षम अधिका-याला सादर करील आणि सक्षम अधिका-याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशील, पुस्तके इत्यादी त्याच्याकडे सादर करील.
- 13) परवानाधारक हा परवान्यात मंजूरी दिलेल्या क्षेत्राबाहेर वाहतूकीच्या कोणत्याही साधनाने पाठवण्यात येणा-या प्रत्येक खनिजासोबत वाहतूक पास नमुना-ण मध्ये देईल व तो पास या नियमांत विहित करण्यात आलेल्या तरतुदीनुसार असेल.
- 14) प्रत्येक परवानाधारक पृढील महिन्याच्या 10 तारखेच्या आत खाणीच्या ठिकाणाहून काढण्यात आलेल्या मालाचे प्रमाण परवानाधारकाचे नाव, खाणीच्या ठिकाणावरील विक्री किंमत यांचे मासिक विवरणपत्र नमुना - ड मध्ये संबंधित महसूल प्राधिकारी किंवा खाणकाम अधिकारी यांच्याकडे सादर करील.
- 15) सर्वसाधारण शर्ती :-

- 1) खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व सांविधिक परवानगी घेण्यात येईल.
- 2) खाणकाम सूर्योदयापासून सूर्यास्ता पर्यंतच करण्यात यावे.
- 3) कोणत्याही पुलाच्या आणि/किंवा बंधा-याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.
- 4) पुरातत्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानवनिर्मित ठिकाणाच्या सानिध्यात खाणकाम करण्यात येणार नाही.
- 5) प्रकल्पासाठी पाण्याची जरूरी असल्यास खाणपट्टाधारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (भूपृष्ठावरील पाणी किंवा भूजल) सक्षम प्राधिकरणांची आवश्यक ती पूर्वपरवानगी घेईल.
- 6) जर काही सांडपाणी असले तर, पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकांनुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रिया करण्यात येईल.
- 7) कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही.
- 8) कोणतेही खनिज सांडू नये किंवा त्याची धूळ उडू नये यासाठी ट्रक किंवा ट्रॅक्टरसं ताडपत्रीने किंवा योग्य अशा इतर साधनांने झाकून खनिज मालाची वाहतूक केली जाईल.
- 9) केंद्रीय प्रदूषण नियंत्रण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदूषण नियंत्रित राहण्यासाठी उपाययोजना करण्यात येतील.

- 16) परवाना धारकाने खालील नमुनेत रजिस्टर ठेवणेचे आहे.

अ.क्र.	दिनांक	खनिज वाहतूक करणा-या वाहनांचा क्र.	वाहन चालकाचे नांव व पत्ता	वाहतूक केलेले खनिज ब्रास	या नोंदीसह एकूण उचललेले खनिज - प्रोग्रेसिव्ह टोटल	गा. का. तलाठी/पो.पा. कोतवाल यांची सही
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- 17) प्रमाणित खनिज प्लॉटमध्ये खनिज वाहतूक करणेपूर्वी प्रत्येक ट्रक/ट्रॅक्टरची नोंद वरील रजिस्टरमध्ये ठेऊन त्यावर त्याचक्षणी तलाठी/पो.पा./कोतवाल यांची स्वाक्षरी घेणे आवश्यक आहे. व रजिस्टर मध्ये प्रत्येक खेपेचे वेळी पूर्णपणे नोंदी करणेची आहे.
- 18) प्रत्येक आठवड्यास (दर सोमवारी) खनिज वाहतूकीचा अहवाल तलाठी/तर्हासल कार्यालयास बिनचूक पाठविणेचा आहे.
- 19) खनिज वाहतूकीचे हिशेब महसूल अधिकारी मागतील त्यावेळी तपासणीसाठी हजर करणेचे आहेत. हिशोबात कोणताही दोष आढळलेस परवाना तात्काळ रद्द केला जाईल.
- 20) पावती वृकावर जिल्हाधिकारी कार्यालयाचे सही शिक्के करून घेणेचे आहेत. पावती क्रमांक ----- ते ---- -- एकूण शिल्लक ----- पासंय या कार्यालय मध्ये जमा करावेत.
- 21) सदर परवान्याची मुदत दिनांक :- 16/12/2022 ते दि. 15/04/2023 अखेर राहिल.
 

गौण खनिजाची वाहतूक करणारे वाहने ही ताडपत्रीने आच्छादित करून वाहतूक करणे बंधनकारक आहे. लागतच्या शेतक-याची गौण खनिज उत्खननाबाबत कोणतीही तक्रार आलेस व त्या तक्रारीत तथ्य आढळलेस सदरचा परवाना रद्द समजणे यावा.
- 22) परवाना कालावधीमध्ये सदर गटासंदर्भात मा. उच्च न्यायालय व इतर न्यायालयातील दाव्याबाबत कोणतेही आदेश प्राप्त झालेस सदरचे उत्खनन बंद करणेत येवून परवाना रद्द समजणेत यावा.



- 23) ज्या कारणासाठी खनिज परवाना मंजूर केलेला आहे. त्याच कारणासाठी खनिजाचा वापर करणेचा आहे.
- 24) उक्त नमुद परवान्याची मुदत कोणत्याही परिस्थितीमध्ये वाढविले जाणार नाही.
- 25) प्रस्तुत परवान्याचे झेरॉक्स अगर डुप्लीकेटप्रतीचा वापर करून याचा दुरुपयोग होत असलेचे दिसून आलेस परवाना रद्द केला जाईल. तसेच संबंधितावर कायदेशीर कारवाई केली जाईल.
- 26) वरील कोणत्याही अटीचा भंग केले स परवाना ताबडतोब रद्द करून परवाना धारकास तो कारवाईस पात्र असेल तर त्याचेवर कायदेशीर कारवाई केली जाईल
- 27) सदर मुदतीत माती वाहतूक चालकांने खालील वाहनाने करणेची आहे. यात इकडील पूर्व परवानगीशिवाय बदल करणेचा नाही.
- 28) गौणखनिज वाहतूक करण्या पूर्वी वाहतूक पास पुस्तकामधील दिलेल्या सुचनेप्रमाणे वाहतूक पास रजिस्टर मोबाईल नंबरद्वारे SMS केले नंतरच वाहतूक करावी.

स्थळ प्रतिवर मा. अपर जिल्हाधिकारी  
यांची स्वाक्षरी आहे.

अपर जिल्हाधिकारी, कोल्हापूर करीता

प्रति,

- 1) मे. राजेंद्र सिंह भाम्भू इन्फ्रा प्रा.लि., पत्ता 108, 1 ला मजला निलकंठ बिल्डिंग गांध पथ, वैशाली नगर, जयपूर (राजस्थान) यांना अनुपालनार्थ
- 2) उपविभागीय अधिकारी, भूदरगड यांना माहिती व उचित कार्यवाहीस्तव
- 3) तहसिलदार, आजरा यांना पुढील योग्य त्या कार्यवाहीसाठी  
गौण खनिज तात्पुरता परवाना दिले क्षेत्राची वेळोवेळी तपासणी करावे जेणे अर्जदार यांचेकडून मंजूर ब्रासपेक्षा जादाचे उत्खनन होणार नाही याची दक्षता घ्यावी.
- 4) मंडळ अधिकारी उत्तुर, ता. आजरा
- 5) गा.का. तलाठी जाधेवाडी, ता. आजरा

2/- सदरचे उत्खनन पूर्ण झालेनंतर परवाण्यातील नमुद गट नंबरचा प्रत्यक्ष जागेवर जावून केले उत्खननाची मोजमापे घेवून त्याचा पंचनामा करून रिपोर्ट इकडील कार्यालयाकडे सादर करणेचा आहे.



अपर जिल्हाधिकारी, कोल्हापूर करीता

*(Handwritten signature)*  
11.6.12.1011



महाराष्ट्र शासन  
जिल्हाधिकारी कार्यालय कोल्हापूर  
खनिकर्म शाखा  
स्वराज भवन, नागाळा पार्क, कोल्हापूर

Emailid-kolhapur.dmo@gmail.com

क्र. कार्या./6अ/आरआर/ ३२६६ /2022

दि. 12/12/2022

प्रति,

राजेद्र सिंह भाम्भू इन्फ्रा प्रा. लि.  
पत्ता. 108 1 ला मजला निलकंठ बिल्डिंग गांध पथ,  
वैशाली नगर, जयपूर (राजस्थान)

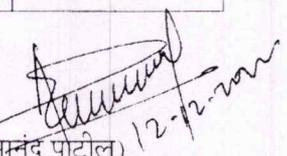
**विषय** - स्वामित्वधन व इतर रकमा भरणा करणेबाबत.

**संदर्भ** - आपलेकडील दि. 1/11/2022 रोजीचा अर्ज.

उपरोक्त विषयान्वये आपण संदर्भाकीत पत्रान्वये मौ. जाधेवाडी ता. आजरा, जि. कोल्हापूर येथील गट नं. 80 चे सपाटीकरण करतांना निघणारा अंदाजे 10000 ब्रास गौण खनिज वाहतूक करणार असलेने त्याकरीता तात्पुरता परवाना मिळणेस विनंती केलेली आहे.

तरी खालील तक्त्यात नमुद केलेनुसार रकमा शासन जमा करुन चलनाच्या प्रती या कार्यालयास सादर कराव्यात जेणेकरुन परवाना देण्याबाबत उचित कार्यवाही करण्यात येईल.

गौण खनिज परिमाण (ब्रास)	स्वामित्वधन (रुपये)	खनिज विकास प्रतिष्ठान निधी	टि.सी.एस. (2%)	भूपृष्ठ भाडे
10000	60,00,000/-	6,00,000/-	1,20,000/-	36,000/-

  
(अमनंद पोटील) 12-12-2022  
जिल्हा खनिकर्म अधिकारी,  
कोल्हापूर

**401**  
**Maharashtra Pollution Control Board**  
**Sub-Regional Office, Kolhapur**  
**Visit Report**

Date: 08/03/2023

1	Name and Address of Stone Crusher M/s. Rajendra Singh Bhambod, Infra Pvt Ltd,	Gat no. 80 vill. Jadhe- wadi, Ajara Dist. Kolhapur.		
2	Industry representative	Mr. Anil Choudhary.		
3	Consent status	31/12/2024		
4	Production details	Stone Aggregate - 750 Ton/d Sand - 50 Ton/d		
5	Operational status	Not in operation due to Holi Holiday.		
6	Air Pollution Control Systems provided	Yes	No	Present status
A	<b>Dust containment cum suppression system</b>			
i)	The crusher (primary (jaw crusher) & Secondary and Screen (vibratory/rotary)	✓		
ii)	Belt conveyors	✓		out of 12 Belts of Belt fully covered & 03 Belts are partly covered.
B	<b>Water sprays/sprinklers at following strategic locations</b>			
i)	Raw Material unloading Hopper	✓		flexible pipe pro- vided.
ii)	Chute to Primary / Secondary Crusher	✓		
iii)	Belt Conveyor	✓		
iv)	Finished product (stock pills)/ Discharge Points		X	
v)	Regular cleaning and wetting of the ground within premises / water sprinkling arrangement within premises to arrest the fugitive dust emissions	✓		provided 02 Nos. tanker having capacity of 20KL.
C	<b>Wind breaking wall.</b>		X	
D	<b>Metallic roads within premises.</b>	✓		- murrum compacted road provided.
F	<b>Tree plantation along periphery of the plot</b>			Proposed <del>area</del>
	Other			

i) During inspection crushing activity found not in operation. Industry representative informed that due to Holi Holiday crushing activity is not in operation for 07 & 08/03/2023.

Anil  
 (Anil Choudhary)  
 (Project Co-ordinator)

Harbad  
 (Shri. S. J. Harbad) (Shri. S. B. More)  
 FO MPCB, Kolhapur FO MPCB, Kolhapur

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/ 2303140002

Date: 14/03/2023

To,  
M/s. Rajendra Singh Bhamboo Infra Private Limited  
G.No. 80, 95, Vill- Jadhewadi,  
Tal. Ajara, Dist. Kolhapur.

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 as amended.

Ref: 1. Consent granted by the Board.  
2. NGT O.A. No. 07/2023 Mrs. Dattatraya Falke & Others vs Union of India & Others.  
3. Visit of Board Officials dated 08.03.2023  
4. Online proposal submitted by SRO Kolhapur.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 08.03.2023 for investigation of the complaint as per ref. no. (2) and observed following non compliances.

1. You have not provided water sprinkling arrangement at discharge point.
2. You have not developed green belt around the stone crusher unit as well as not provided wind breaking wall to it.
3. Your stone crusher has obtained 07 Marks out of 10 Marks overall as per marking system for stone crusher.
4. There is a application in NGT O.A. No. 07/2023. You have started the stone mining activity. ( Refer Hon'ble NGT O.A. No. 07/2023)

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

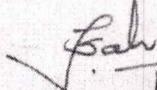
NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

*J.F.*

- 1) Why appropriate further legal actions shall not be initiated against your industry till you comply with the provisions of the said Acts?

You are directed to file your reply to these directions if any, within seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal directions as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD

  
14/3/23  
(J. S. Salunkhe)  
Regional Officer,  
M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Kolhapur

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.

